

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.O.A.350/01619/2015

Date of order : 13.10.2015

Present : Hon'ble Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

BHRIGURAM GIRI & ORS.
VS.
UNION OF INDIA & ORS.

For the applicants : Mr. B. Chatterjee, counsel
Ms. P. Mondal, counsel

For the respondents : Mr. B.L. Gangopadhyay, counsel

ORDER

Per Justice G. Rajasuria, J.M.

Heard both.

2. This O.A. has been filed under Section 19 of Administrative Tribunals Act, 1985 seeking the following reliefs:-

- "a) An order directing the respondents, each one of them their men, agents, staffs, subordinate and associates to forthwith appoint the applicants/petitioners in suitable posts with appropriate pay scale;
- b) An order directing the respondents, each one of them their men, agents, staffs, subordinate and associates to certify and transmit to this Hon'ble Tribunal relevant documents pertaining to the present case so that consonable justice may be administered by directing them to forthwith appoint the applicants/petitioners in suitable posts with appropriate pay scale;
- c) Costs of and/or incidental to this application be borne by the respondents;
- d) Such further and/or other order or orders be passed and/or direction or directions be given, as to this Hon'ble Tribunal may deem fit and proper.
- e) Leave may be granted to file this joint petition under Rule 4(5)(A) of CAT(Procedure) Rule 1987."



3. The Id. counsel for the applicant would echo the *cri de coeur* of his clients to the effect that they are coming under the land losers' category and even though the respondent administration agreed to give job to the applicants, yet they are prolonging it ***ad infinitum***.

Whereupon the Id. counsel for the respondents would submit that it is a herculean task on the part of the respondents to give job to the applicants on the ground that they are land losers because there are lot of formalities which have to be complied with.

4. Each of the parties in this case is expressing their respective grievances and discomfitures. The C.A.T. has to strike a balance between the rival submissions. As such, the following direction is given:-

The respondent authorities shall within a period of four months deal with the cases of the applicants and take a decision in this regard in accordance with the law and communicate the same to the applicants immediately thereafter.

We have not gone into merits of case
5. The O.A. stands disposed of. No cost.

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(G. RAJASURIA)
Judicial Member

(JAYA DAS GUPTA)
Administrative Member
s.b